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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 85/252(3)/NCLT/AHM/2018**

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.03.2018**

Name of the Company: Hemant Maheshwari & ors.  
(Shri Satpuda Warehousing Pvt Ltd.)  
V/s.  
Registrar of Companies, Gwalior

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jatin Kapadia Instructed by. Mr. Pratik Tripathi.	PCS	P-1704	Jatin H. Kapadia
2.				

**ORDER**

Learned PCS Mr. Jatin Kapadia i/b Learned PCS Mr. Pratik Tripathi present for Appellants. None present for ROC.

Appellant is directed to issue notice of date of hearing along with copy of petition on ROC and shall file proof of service.

ROC shall file its objections within 15 days from the service of notice.

Appellant shall file an affidavit clarifying the position with regard to the shell company and unusual transaction during demonetization period.

List the matter on 03.04.2018.

*Manora*

**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 9th day of March, 2018.

*Harihar Prakash Chaturvedi*  
**HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL**